

**Central Administrative Tribunal  
Ernakulam Bench**

OA No.180/00897/2018

Thursday, this the 5<sup>th</sup> day of September, 2019.

**CORAM**

**Hon'ble Mr.Ashish Kalia, Judicial Member**

Geetha S., aged 44 years,  
W/o Late K.K.Santhoshkumar  
Kulathur House, Thattarkonam,  
Thrikovilvattom Village,  
Thrikovilvattom P.O., Kollam-691 005.

Applicant

(Advocate: Mr.C.A.Chacko)

**versus**

1. The Principal General manager  
Bharat Sanchar Nigam Ltd (BSNL)  
BSNL Bhavan, Kollam-691 012.
2. The assistant General manager (Administration)  
Bharat Sanchar Nigam Ltd  
BSNL Bhavan, Kollam-691 012.
3. J.Radhamma, aged 70 years  
W/o late P.G. Karunakaran Pillai  
Kozhinjavilaputhenveedu,  
Cherumoodu, Vellimon P.O.  
Kollam-691 511.

Respondents

**Advocate:**

Mrs.P.Vandana for R1 & 2)  
M/s N.Vimalan & Dipu for R3.

The OA having been heard on 5<sup>th</sup> September, 2019, this Tribunal delivered the following order on the same day:

**O R D E R (oral)**

Learned counsel for the respondents has drawn my attention to page 4 of the reply statement (paragraph 8) wherein the respondents have admitted that

Smt. Geetha S is eligible for family pension as per Rule 54 of CCS (Pension) Rules. Family Pension Forms were issued to Smt. Geetha on 28<sup>th</sup> September, 2018 duly acknowledged by her. Today, learned counsel for the respondents submits that some more details are required to be obtained from the applicant to grant family pension in her favour. Learned counsel for the applicant submits that he will get instructions from his client today. In view of the same, nothing survives in this OA to be adjudicated by this Tribunal. Thus OA is dismissed as satisfied.

**(Ashish Kalia)  
Judicial Member**

aa.

**Annexures filed by the applicant:**

Annexure A1: Copy of marriage certificate dated 18.5.2018 issued by the Registrar of Marriages, Thrikovilvattom Grama Panchayat.

Annexure A2: Copy of death certificate dated 13.12.2017 of K.K.Santhoshkumar issued from Perinad Grama Panchayat.

Annexure A3: Copy of Plaintiff in OS No.917/2017 filed by 3<sup>rd</sup> respondent before the Munsiff Court, Kollam with English translation.

Annexure A4: Copy of communication dated 19.2.2018 issued by 2<sup>nd</sup> respondent to the applicant.

Annexure A5: Copy of representation dated 17.9.2018 submitted by the applicant and her children before the 1<sup>st</sup> respondent.

Annexure A6: Copy of legal heirship certificate dated 4.9.2018 issued by the Tahsildar, Kollam with English translation.

**Annexures filed by the respondents:**

Annexure R1(a): Copy of the relevant records submitted on 28.4.2007 such as details of family.

Annexure R1(b): Copy of the nominations for General Provident Fund (GPF).

Annexure R1(c): Copy of the Group Savings Linked Insurance Scheme (GSLIS).

Annexure R1(d): Copy of the Death cum Retirement Gratuity(DCRG) submitted on 28.4.2017.

Annexure R1(e): Copy of the relevant ruling in Swamy's Handbook of CCS (Pension) Rules (Rule 53).

Annexure R1(f): Copy of the letter No.Q9952/FP/2017/13 dated 28.9.2018.

Annexure R1(g): Copy of the Rule 54 of CCS (Pension) Rules.